

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HEAT THERM PRIVATE LIMITED

RELEVANT PARTICULARS

1	Name of Corporate Debtor	HEAT THERM PRIVATE LIMITED
2	Date of incorporation of Corporate Debtor	25/07/2014
3	Authority under which Corporate Debtor is incorporated / registered	Roc - AHMEDABAD
4	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U29220GJ2014PTC080245
5	Address of the registered office and principal office (if any) of Corporate Debtor	Plot No. 876, Road No. 84/4, GIDC, Sachin, Surat - 394 520
6	Insolvency commencement date in respect of Corporate Debtor	18/12/2020 (Order Uploaded On 24/12/2020)
7	Estimated date of closure of insolvency resolution process	16/06/2021
8	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	CA NIMAI GAUTAM SHAH Reg. No.: IBI/1PA-001IP-P00154/ 2017-18/10323
9	Address & email of the interim resolution professional, as registered with the board	605-606-607, Silver Oaks, Near Mahalaxmi Char Rasta, Paldi, Ahmedabad - 380 007, Gujarat E-mail: cnjabd@gmail.com
10	Address and e-mail to be used for correspondence with the Interim Resolution Professional	605-606-607, Silver Oaks, Near Mahalaxmi Char Rasta, Paldi, Ahmedabad - 380 007, Gujarat E-mail: cnjabd@gmail.com
11	Last date for submission of claims	07/01/2021
12	Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not applicable as of now
13	Names of insolvency professionals identified to act as authorised representative of creditors in class (three names for each class)	1. Not applicable as of now 2. Not applicable as of now 3.
14	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Heat Therm Private Limited** on 18/12/2020 (Order dated 24/12/2020).

The creditors of **Heat Therm Private Limited**, are hereby called upon to submit their claims with proof on or before 07/01/2021 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 26.12.2020 **Name and Signature of Interim Resolution Professional:** CA NIMAI GAUTAM SHAH
Place: Ahmedabad **Reg. No.:** IBI/1PA-001IP-P00154/2017-18/10323

REPCO HOME FINANCE LIMITED

SF-1, Shri Vardhaman, Opposite Yes Bank besides Raindrop building, C.G Road, Navrangpura, Ahmedabad - 380009

DEMAND NOTICE

Notice u/s 13(2) of The Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002
The following Borrower availed the below mentioned loans from **Reeco Home Finance Ltd.**
Ahmedabad Branch. The loans of below mentioned borrower (Column No.3) have been secured by the mortgage of properties mentioned in (Column No.5). As they have failed to adhere to the terms & conditions of the loan agreement and as the loan become irregular, the loans were classified as NPA as per the RBI guidelines. Amounts due by them to Repco Home Finance Ltd - Ahmedabad Branch are mentioned in (Column No.4). This amount with further interest & costs on the said amount shall also be payable as applicable and the same will be charged with effect from their respective dates.

1	2	3	4	5
No.	Branch	Borrowers & Guarantors	Outstanding as per 13(2) Notice sent	Details of secured Assets
1	Ahmedabad Branch, AC No. 17718700028 dated 27-06-2017 for ₹ 9,40,00/-	Mr. Balwantsinh H Solanki - Borrower S/o, Harisinh Moadsinh Solanki, Opp Siddhnath Mahadev Mandir, Singarwa, Kathwada Maize Product, Ahmedabad - 382 340 Also at, Flat No. J402, 4th Floor, Tower - J, Naiya Apartment, Ramol, Ahmedabad - 382 449 Mrs. Nanda Kanagar - Co-Borrower W/o, Balwantsinh Solanki, Opp Siddhnath Mahadev Mandir, Singarwa, Kathwada Maize Product, Ahmedabad - 382 340 Also at, Flat No. J402, 4th Floor, Tower - J, Naiya Apartment, Ramol, Ahmedabad - 382 449 Mr. Sachinbhai H Trivedi - Guarantor S/o, Harshadabhai Ramanlal Trivedi, Block No. B-404, Jay Jalaram Residency, B/h Galaxy Opp. Vastral, Ahmedabad, Gujarat - 382 418	₹ 11,70,843/- from 18-01-2020 + interest & Cost	All that piece and parcel of immovable property of Ahmedabad in Flat No. J-402, measuring about 100 Sq.Yrds, together with construction standing thereon in the scheme Known as 'Naiya Apartment' lying being and situate on the land of Survey No. 724/1, 724/2, 725/1/A, 725/1/B, T P Scheme No. 114 (Vastral-Ramol), Final Plot No. 110+111/2 measuring 10415 Sq.Mtrs situate at Moje Ramol Taluka City in the Registration Sub District Ahmedabad-11 (Aslali) and District of Ahmedabad bounded by four side as mentioned below: East: Lift West: Open Space North: Flat No. J-403 South: Open Space

For the reasons stated above, we hereby call upon you to discharge in full your liabilities to us within a period of 60 days from the date of publishing of this notice failing which we will be exercising the powers under Section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 against the secured assets mentioned above. The powers available to us under Section 13 of the Act inter-alia includes (i) Power to take possession of the secured assets of the borrower including the rights to transfer by way of lease, assignment of sale for realising secured asset, (ii) Take over the management of the secured asset including the rights to transfer by way of lease, assignment or sale and realise the secured asset, and any transfer of secured asset by us shall vest in the transferee all rights, or in relation to the secured asset transferred as if the transfer had been made by you.
We draw your attention to Sec 13 (8) of the Securitisation Act as per which, no further steps shall be taken for transfer or sale of the secured asset, if the dues of the secured creditor together with all costs, charges and expenses incurred by secured creditor are tendered by you at any time before the date fixed for sale or transfer of the secured asset.
Place: Ahmedabad
Date: 26-01-2021
(SARFAESI Act 2002), REPCO HOME FINANCE Ltd.

Authorized Officer, Repco

AXIS BANK

Reg. Off.: Trishul, Opp. Samartheswar Temple, Law Garden, Ellisbridge, Ahmedabad-6. COLLECTION: 1st Floor, Balleshwar Avenue, S G Highway, Opp Rajpath Club, Bodakdev, Ahmedabad, Gujarat -380 054.

DEMAND NOTICE

We, Axis Bank Ltd. (formerly known as UTI Bank Ltd., (hereinafter referred to as "the Bank") having its Registered Office at Trishul, Opp. Samartheswar Temple, Law Garden, Ellisbridge, Ahmedabad 380006, among other places its Axis Bank Ltd. 1st Floor, Balleshwar Avenue, S G Highway, Opp Rajpath Club, Bodakdev, Ahmedabad, Gujarat -380 054, and do hereby give the Notice under Section 13(2) of the aforesaid Act in its capacity as Secured Creditor. Whereas the borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Axis Bank Ltd. We state that despite having availed the financial assistance, the borrowers/guarantors/mortgagors have committed defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the date mentioned hereunder in accordance with the directives / guidelines issued by reserve Bank of India, consequent to the Authorised Officer of Axis Bank Ltd. under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices to borrowers/co-borrowers/Guarantors/mortgagors on the dates mentioned herein below under section 13(2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 to pay the amount mentioned in the said notice together with further interest at the contractual rate, costs, charges and incidental expenses etc however the notices were returned un-served and as such they are hereby informed by way of public notice about the same.

Sr. No.	Name of the Borrower and Address & Loan Account Number	Name of the Co - Borrower / Guarantors and Address	Loan Amt. (In Rs.)	Date of NPA Date & Demand Notice	Outstanding Amount (Rs.) as per Demand Notice	Description of the Mortgaged Property / Secured Assets
1.	(1) BHARATKUMAR SHIVPRASAD BANSAL (Borrower) 81/82, KRISHNA SHANTI - 2, WARD NO. 6, O. P. ROAD, VADODARA - 390020 C-27/A, VIJAY NAGAR, GADKHO - 6, TA, ANKLESHWAR, DIST. BHARUCH, ANKLESHWAR - 393010 C-27/A, VIJAY NAGAR, GADKHO - 6, TA, ANKLESHWAR, DIST. BHARUCH, ANKLESHWAR - 393010 K-119 & 120, KRISHNA SHANTI HOU. SOC.-II, OPP. GHYA PARK, MULJAHUDA, VADODARA Account No: PHR01301680950	(2) MAMTABEN B BANSAL (Co-Borrower) 81/82, KRISHNA SHANTI - 2, WARD NO. 6, O. P. ROAD, VADODARA - 390020 C-27/A, VIJAY NAGAR, GADKHO - 6, TA, ANKLESHWAR, DIST. BHARUCH, ANKLESHWAR - 393010 K-119 & 120, KRISHNA SHANTI HOU. SOC.-II, OPP. GHYA PARK, MULJAHUDA, VADODARA Account No: PHR01301680950	Rs. 48,34,028/-	02.06.2020 & 16.12.2020	Rs. 4468592/- as on 02-12-2020	Property 1: ALL THE PIECE AND PARCEL OF BLOCK NO. K-119 IN RESIDENTIAL SCHEME KNOWN AS "KRISHNASHANTI" - 2 HOUSING SOCIETY HAVING PLOT AREA ADM 58.80 SQ. MTR. WITH UNDIVIDED COMMON ROAD AREA ADM 19.70 SQ. MTR., TOTAL AREA ADM 78.50 SQ. MTR. WITH BUILT UP AREA ADM 25.12 SQ. MTR. ON N.A LAND BEARING REVENUE SURVEY NO. 36/1 PAKI, T. P SCHEME NO. 1, F. P NO. 9 PAKI, LYING AND BEING AT MOUJE VILLAGE - AKOTA, REGISTRATION SUB DISTRICT - VADODARA - 3 (AKOTA), REGISTRATION DISTRICT - VADODARA. THE SAID PROPERTY IS BOUNDED AS FOLLOW: SURROUNDING: - NORTH: SUB PLOT NO. 120, SOUTH: SUB PLOT NO. 118, EAST: BLOCK NO. 18, WEST: 6 MTR. WIDE ROAD Property 2: ALL THE PIECE AND PARCEL OF BLOCK NO. K-120 IN RESIDENTIAL SCHEME KNOWN AS "KRISHNASHANTI" - 2 HOUSING SOCIETY HAVING PLOT AREA ADM 35.17 SQ. MTR. WITH UNDIVIDED COMMON ROAD AREA ADM 11.78 SQ. MTR., TOTAL AREA ADM 46.95 SQ. MTR. WITH BUILT UP AREA ADM 25.12 SQ. MTR. ON N.A LAND BEARING REVENUE SURVEY NO. 36/1 PAKI, T. P SCHEME NO. 1, F. P NO. 9 PAKI, LYING AND BEING AT MOUJE VILLAGE - AKOTA, REGISTRATION SUB DISTRICT - VADODARA - 3 (AKOTA), REGISTRATION DISTRICT - VADODARA. THE SAID PROPERTY IS BOUNDED AS FOLLOW: SURROUNDING: - NORTH: SUB PLOT NO. 121, SOUTH: SUB PLOT NO. 119, EAST: BLOCK NO. 18, WEST: 6 MTR. WIDE ROAD

Please further note that as mentioned in sub-section 13 of Sec. 13 of the aforesaid Act, you shall not transfer by way of sale, lease or otherwise any of the assets stated under security referred to in this Notice without prior written consent of our Bank.

Date : 26.12.2020, **Place :** Gujarat

Sd/- Authorised Officer, Axis Bank

AXIS BANK

Reg. Off.: Trishul, Opp. Samartheswar Temple, Law Garden, Ellisbridge, Ahmedabad-6. COLLECTION: 1st Floor, Balleshwar Avenue, S G Highway, Opp Rajpath Club, Bodakdev, Ahmedabad, Gujarat -380 054.

DEMAND NOTICE

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Sr. No.	Name of the Borrower and Address & Loan Account Number	Name of the Co - Borrower / Guarantors and Address	Loan Amt. (In Rs.)	Date of NPA Date & Demand Notice	Outstanding Amount (Rs.) as per Demand Notice	Description of the Mortgaged Property / Secured Assets
1.	(1) KIRITKUMAR MAGANLAL SADHU (Borrower) 21, DEV VINAYAK RESIDENCY, KALAK SARTH ROAD, PATAN - 384265. S/O MAGANLAL SADHU, CHAUDHARY VAS, LAKHAPURA, TA-SANTALPUR, PATAN - 384265 W/O KIRITKUMAR SADHU, CHAUDHARY VAS, LAKHAPURA, TA-SANTALPUR, PATAN - 384265 PLOT NO. 5, RAM VILAS DUPLEX, SR. NO. 28/PAKI 2, NR. 5 LP BHAVAN, SIDHAPUR ROAD, PATAN Account No: PHR013002633041	(2) SUMITRABEN KIRITKUMAR SADHU (Co-Borrower) 21, DEV VINAYAK RESIDENCY, KALAK SARTH ROAD, PATAN - 384265 W/O KIRITKUMAR SADHU, CHAUDHARY VAS, LAKHAPURA, TA-SANTALPUR, PATAN - 384265 PLOT NO. 5, RAM VILAS DUPLEX, SR. NO. 28/PAKI 2, NR. 5 LP BHAVAN, SIDHAPUR ROAD, PATAN Account No: PHR013002633041	Rs. 11,39,272.00/-	09.03.2020 & 16.12.2020	Rs. 111161/- as on 02-12-2020	ALL THE PIECE AND PARCEL OF PLOT NO. 5 IN RESIDENTIAL SCHEME KNOWN AS "RAM VILAS DUPLEX" HAVING AREA ADM 50.55 SQ. YARDS I.E. 42.27 SQ. MTR. WITH COMMON PROPRIETARY ON N.A. LAND BEARING REVENUE SURVEY NO. 28/PAKI 2, LYING AND BEING AT MOUJE VILLAGE - HANSAPUR, TALUKA & REGISTRATION SUB DISTRICT & REGISTRATION DISTRICT - PATAN. THE SAID PROPERTY IS BOUNDED AS FOLLOW: SURROUNDING: - NORTH: PLOT NO. 06, SOUTH: PLOT NO. 04, EAST: 7.50 MTR. WIDE INTERNAL ROAD, WEST: R. S. NO. 27
2.	(1) CHATURBHAI PREMJIHAI RAMANI (Borrower) SAMAY DIAMOND, R. K. GEMS, OPP PIRVADI, KOTARIYA RING ROAD, KOTARIYA, RAJKOT - 360011 11, DM PARK-B, NR. ASHIRVAD HOSPITAL, NR. MAVDI CHOKI, MAVDI MAIN ROAD, OFF 150 FT ROAD, R.S.NO. 108P, PLOT NO. 13 TO 22/1022/11, MAVDI, RAJKOT Account No: LPR008703013010	(2) BHARTIBEN CHATURBHAI RAMANI (Co-Borrower) 11, DM PARK-B, NR. ASHIRVAD HOSPITAL, NR. MAVDI CHOKI, MAVDI MAIN ROAD, OFF 150 FT ROAD, R.S.NO. 108P, PLOT NO. 13 TO 22/1022/11, MAVDI, RAJKOT Account No: LPR008703013010	Rs. 37,00,000/-	09.02.2020 & 16.12.2020	Rs. 3973042/- as on 02-12-2020	ALL THE PIECE AND PARCEL OF SUB PLOT NO. 13 TO 22/1 TO 22/11 OF PLOT NO. 13 TO 22 IN RESIDENTIAL SCHEME KNOWN AS "D.M PARK-B" HAVING AREA ADM 52-377 SQ. MTR. I.E. 62-64 SQ. YARDS WITH CONSTRUCTED HOUSE ON IT ON N.A. LAND BEARING REVENUE SURVEY NO. 108 PAKI, LYING AND BEING AT MOUJE VILLAGE - MAVDI, TALUKA - CITY, REGISTRATION SUB DISTRICT & REGISTRATION DISTRICT - RAJKOT. THE SAID PROPERTY IS BOUNDED AS FOLLOW: SURROUNDING: - NORTH: 7-50 MTR. WIDE PUBLIC ROAD, SOUTH: SURVEY NO. 107/1, EAST: PROPERTY OF SUB PLOT NO. 13 TO 22/1 TO 22/12, WEST: PROPERTY OF SUB PLOT NO. 13 TO 22/1 TO 22/12

Please further note that as mentioned in sub-section 13 of Sec. 13 of the aforesaid Act, you shall not transfer by way of sale, lease or otherwise any of the assets stated under security referred to in this Notice without prior written consent of our Bank.

Date : 26.12.2020, **Place :** Gujarat

Sd/- Authorised Officer, Axis Bank



Asset Recovery Management Branch:
Fort Bank Building, 5th Floor, 66/80, Mumbai Samachar Marg, Fort, Mumbai - 400 023 Tel : 022 - 22629451 / 52 / 54, 22632807
Mobile : 9619978983 / 8928211305
Email: arb.msm@unionbankofindia.com.

E-AUCTION SALE NOTICE (UNDER SARFAESI ACT)

E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 READ WITH PROVISION TO RULE 8 (6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002.
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s), that the below described immovable property mortgaged / charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Union Bank of India (Secured Creditor) will be sold on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS" on 27.01.2021 in between 10:00 AM to 03:00 PM, for recovery of respective amounts, due to the Union Bank of India (Secured Creditor) from the respective Borrower(s) and Guarantor(s) as mentioned below. The Reserve Price and Earnest Money Deposit will be as mentioned below. For details terms and conditions of the sale, please refer to the link provided in Union Bank of India (Secured Creditor) website i.e. www.unionbankofindia.co.in. Bidder may also visit the website <https://www.ibapi.in> The under mentioned properties will be sold by Online E- Auction through website : www.mstcecommerce.com on 27.01.2021 for recovery of respective amounts plus interest and other expenses in the respective borrowers accounts.

Online E- Auction through website : www.ibapi.in Date & Time of Auction: 27 th January 2021 at 10.00 A.M. to 03.00 P.M					
Lot No.	a) Name of The Borrower/ b) Name of The Branch c) Description of Property d) Name of The Owner/S	a) Reserve Price In Rupees b) Earnest Money Deposit (Emd) (In Rupees)	Debt Due Contact Person and Mobile No. Inspection Date / Time	Encumbrance Possession Symbolic/ Physical	
1	a) M/s Aastha Sarees b) Asset Recovery Management Branch c) Shop No. G/1 (West Part of Shop No. 08), Sarthi Residency, Building-B, B/s Federal Bank, Surat, Puna-Kumbhariya Road, Opposite Shyam-Sangini, Kumbhariya Road, Surat-395010 measuring 1730.00 Sq Ft Carpet Area d) Mr. Satishbhai Gopalbhai Patel	a) 2,24,86,000.00 b) 22,48,600.00	Rs. 5,42,35,036.95 (Rs. Five Crore Forty Two Lakhs Thirty Five Thousand Thirty Six and Paise Ninety Five Only) as on 03.09.2018 plus further interest thereon w.e.f 04.09.2018 at applicable rate of interest, cost and charges till date. Kunal Achargee - 9175935797 Date 11.01.2021 Time : 11:00 AM to 1:00 PM	Not known to A.O. Physical Possession	
3	a) M/s Om Anand Exports b) Asset Recovery Management Branch c) Amalgamated Property No. A/101 And A/102, 1st Floor, Pramukh Complex, Wing A, Situated at R.S.No.433/Hissa No.1 Palyk, T.P.S.No.3 (Katargam), F.P.No.303 Paiky C.S.Ward Katargam, Nondh No.5768 Vasta Devdi Road, Nandur Doshi Ni wadi, Katargam, Taluka Surat City, Dist Surat, Gujarat. Built up area 3834.17 Sq.Ft d) Mr. Dhirajlal Arjunbhai Patel	a) 1,64,87,000.00 b) 16,48,700.00	Rs. 5,35,09,528.00 (Rs. Five Crore Thirty five Lakhs Nine Thousand Five Hundred twenty eight Only) as on 30.06.2020 plus further interest thereon w.e.f 01.07.2020 at applicable rate of interest, cost and charges till date. Kunal Achargee - 9175935797 Date 11.01.2021 Time : 11:00 AM to 1:00 PM	Not known to A.O. Symbolic Possession	
3	a) M/s Om Anand Exports b) Asset Recovery Management Branch c) Property Situated at R.S.No.363/1, Block No.37-A, T. P. S. No.4.F.P.No.40-A, Paiky Plot (House) No.10, Known as 10 Gala in Mira Nagar Society, Opp. Saurashtra Patel Samaj Bhavan, Mini Bazar, Varachha Road, Mouje-Katargam, Taluka Chorysi, District: Surat, Gujarat with area of the plot is 100.sq. yards and measuring built up area of 3600 sq.ft. d) Mrs. Parvatiben Arjunbhai Patel	a) 90,30,000.00 b) 9,03,000.00	Rs. 5,35,09,528.00 (Rs. Five Crore Thirty five Lakhs Nine Thousand Five Hundred twenty eight Only) as on 30.06.2020 plus further interest thereon w.e.f 01.07.2020 at applicable rate of interest, cost and charges till date. Kunal Achargee - 9175935797 Date 11.01.2021 Time : 11:00 AM to 1:00 PM	Not known to A.O. Symbolic Possession	
4	a) M/s Om Anand Exports b) Asset Recovery Management Branch c) Immovable Property situated at Ward No. 6 of City Survey No.1271, Bhut Sheri Park, Near Galemadi Chowk, Mahidharputra, Surat with total built up area of 147.00 Sq.Yards. d) Mrs. Parvatiben Arjunbhai Patel, Mr. Dhirajlal Arjunbhai Patel, Mr. Jayantilal Arjunbhai Patel and Mr. Sanjaybhai Arjunbhai Patel	a) 1,44,40,000.00 b) 14,44,000.00	Rs. 5,35,09,528.00 (Rs. Five Crore Thirty five Lakhs Nine Thousand Five Hundred twenty eight Only) as on 30.06.2020 plus further interest thereon w.e.f 01.07.2020 at applicable rate of interest, cost and charges till date. Kunal Achargee - 9175935797 Date 11.01.2021 Time : 11:00 AM to 1:00 PM	Not known to A.O. Symbolic Possession	
5	a) M/s Om Anand Exports b) Asset Recovery Management Branch c) Amalgamated Residential Property at Flat No.6-C&6-D Sixth Floor, Ashwini Apartment, Kapadia press compound, Opp. Sardar Nagar society, Ward No.7, Nondh No.372/K. T. P. S. No.1.F.P.No.8/A Paiky Plot No.3/C Paiky Half East Side Portion, 3/C Paiky Half West Side Portion, Plot No.4/C&Plot No.5/C, Lal Darwaja, Sumul Dairy Road, Surat, Gujarat-395008. Total Built up area of both the Flats is 2424.00sq.ft. d) 1. Smt. Tarunaben Sanjaybhai Patel (Flat No.6-C) 2) Smt. Sanjaybhai Arjunbhai Patel (Flat No.6-D)	a) 92,11,000.00 b) 9,21,100.00	Rs. 5,35,09,528.00 (Rs. Five Crore Thirty five Lakhs Nine Thousand Five Hundred twenty eight Only) as on 30.06.2020 plus further interest thereon w.e.f 01.07.2020 at applicable rate of interest, cost and charges till date. Kunal Achargee - 9175935797 Date 11.01.2021 Time : 11:00 AM to 1:00 PM	Not known to A.O. Symbolic Possession	
6	a) M/s Om Anand Exports b) Asset Recovery Management Branch c) Amalgamated Residential property at Flat No.9-A&9-B, Ninth Floor, Ashiyana Apartment, Kapadia press compound, Opp. Sardar Nagar Society, Ward No.7, Nondh No.372/K. T. P. S. No.1.F.P.No.8/A Paiky Plot No.3/C Paiky Half East Side Portion, 3/C Paiky Half West Side Portion, Plot No.4/C&Plot No.5/C, Lal Darwaja, Sumul Dairy Road, Surat, Gujarat-395008. Total Built up area of both the Flats is 2424.00sq.ft. d) 1. Smt. Dhirajlal Arjunbhai Patel (Flat No.9-A) 2. Smt. Urviiben Dhirajlal Patel (Flat No.9-B)	a) 92,11,000.00 b) 9,21,100.00	Rs. 5,35,09,528.00 (Rs. Five Crore Thirty five Lakhs Nine Thousand Five Hundred twenty eight Only) as on 30.06.2020 plus further interest thereon w.e.f 01.07.2020 at applicable rate of interest, cost and charges till date. Kunal Achargee - 9175935797 Date 11.01.2021 Time : 11:00 AM to 1:00 PM	Not known to A.O. Symbolic Possession	

Bidders are requested to visit the Bank's website www.unionbankofindia.co.in for detailed terms & conditions of E-Auction and other details before submitting their Bids for taking part in the E-Auction. Bidder may also visit the website www.ibapi.in, of Service Provider Indian Banks Auction Properties Information (IBAP) Portal. The intending bidders must have valid e-mail id to participate in on-line Auction. The terms and conditions of sale shall be strictly as per the provisions of The Security Interest (Enforcement) Rules, 2002.

STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) / RULE 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES 2002

This may also be treated as notice under Rule 8(6) / Rule 9(1) of Security Interest (Enforcement) Rules, 2002, to the borrower/s and guarantor/s of the said loan about the holding of E-Auction Sale on the above mentioned date.

For detailed terms and condition of the sale, please refer to the link provided i.e. www.unionbankofindia.co.in or <https://www.ibapi.in> www.mstcecommerce.com

Place : Mumbai
Date : 26.12.2020
Sd/-
Authorized Officer, Union Bank of India

AXIS BANK

Reg. Off.: Trishul, Opp. Samartheswar Temple, Law Garden, Ellisbridge, Ahmedabad-6. COLLECTION: 1st Floor, Balleshwar Avenue, S G Highway, Opp Rajpath Club, Bodakdev, Ahmedabad, Gujarat -380 054.

DEMAND NOTICE

We, Axis Bank Ltd. (formerly known as UTI Bank Ltd., (hereinafter referred to as "the Bank") having its Registered Office at Trishul, Opp. Samartheswar Temple, Law Garden, Ellisbridge, Ahmedabad 380006, among other places its Axis Bank Ltd. 1st Floor, Balleshwar Avenue, S G Highway, Opp Rajpath Club, Bodakdev, Ahmedabad, Gujarat -380 054, and do hereby give the Notice under Section 13(2) of the aforesaid Act in its capacity as Secured Creditor. Whereas the borrowers/guarantors/mortgagors mentioned hereunder had availed the financial assistance from Axis Bank Ltd. We state that despite having availed the financial assistance, the borrowers/guarantors/mortgagors have committed defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non Performing Asset on the date mentioned hereunder in accordance with the directives / guidelines issued by reserve Bank of India, consequent to the Authorised Officer of Axis Bank Ltd. under Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices to borrowers/co-borrowers/Guarantors/mortgagors on the dates mentioned herein below under section 13(2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 to pay the amount mentioned in the said notice together with further interest at the contractual rate, costs, charges and incidental expenses etc however the notices were returned un-served and as such they are hereby informed by way of public notice about the same.

Sr. No.	Name of the Borrower and Address & Loan Account Number	Name of the Co - Borrower / Guarantors and Address	Loan Amt. (In Rs.)	Date of NPA Date & Demand Notice	Outstanding Amount (Rs.) as per Demand Notice	Description of the Mortgaged Property / Secured Assets
1.	(1) M/S. BAURANG ENTERPRISE (APPLICANT/MORTGAGOR) APPLICANT/ F/30 NEW MARKET YARD, AMRELI, TA. AMRELI, DIST. AMRELI-365601. T-7, 3RD FLOOR, PLATINUM PLAZA, OPP NEW LIONS SCHOOL, KOSAMADI, ANKLESHWAR, BHARUCH-393001. Account No: 91903001977754	(2) YOGESH HIMATBHAI DOMADIYA (PROPRIETOR) BAJARANG KRUPA, BHUJAL PARA SHERI NO. 12, KERIYA ROAD, AMRELI, GUJARAT-365601. T-7, 3RD FLOOR, PLATINUM PLAZA, OPP NEW LIONS SCHOOL, KOSAMADI, ANKLESHWAR, BHARUCH-393001. (3) ANKUR HIMATBHAI DOMADIYA (GUARANTOR/MORTGAGOR) BHUJAL PARA SHERI NO. 12, KERIYA ROAD, AMRELI, GUJARAT-364710. T-7, 3RD FLOOR, PLATINUM PLAZA, OPP NEW LIONS SCHOOL, KOSAMADI, ANKLESHWAR, BHARUCH-393001.	Rs. 12,00,000/-	10-09-2020 & 16-12-2020	Rs. 1422476.42	ALL THAT PIECES AND PARCELS OF IMMOVABLE COMMERCIAL PROPERTY BEING IT OFFICE NO. T-7 ON THIRD FLOOR, BUILT UP AREA ADM. 72.09 SQ. MTRS AND UNDIV